
(2023) 07 P&H CK 0036

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 6926 Of 2023

Harbhajan Singh

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 14-07-2023

Acts Referred:

Constitution Of India, 1950 — Article 226

Citation : (2023) 07 P&H CK 0036

Hon'ble Judges : Anoop Chitkara, J

Bench : Single Bench

Advocate : Veneet Sharma, Karunesh Kaushal, Shivani Sahni, Sourabh Goel

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

1. Seeking release of detenue Gurlal Singh, the petitioner has come up before this Court under Article 226 of the Constitution of India.
2. Counsel appearing for respondent No.4 submits that the petitioner has been arrested for cognizable non-bailable offence.
3. However, counsel for the petitioner submits that initially the petitioner was kidnapped which is an offence.
4. Given the above statements, since current detention cannot be said to be illegal, as such, the petitioner is at liberty to file an appropriate application before the concerned Human Right Commission and raise all these pleadings. It is clarified that the petitioner is at liberty to approach other Courts also for appropriate legal remedies including damages.
5. Petition is disposed of in the terms mentioned above. Pending applications, if any, stand disposed of.